

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4230
ANSWERED ON:06.09.2012
UPDATING OF LAND RECORDS
Devappa Anna Shri Shetti Raju Alias

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has launched any programme for strengthening revenue administration, updating of land record and survey/resurvey of land in the country;
- (b) if so, the salient features of the programme;
- (c) whether proposals from the State Governments have been received by the Union Government in this regard;
- (d) if so, the details thereof and the action taken by the Government thereon, State- wise; and
- (e) the details of the assistance provided to various States under the said programme since inception ?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a)&(b): Yes, Sir. This Department launched the Scheme of Strengthening of Revenue Administration & Updating of Land Records (SRA & ULR) from the year 1987- 88. The Scheme of SRA & ULR aimed at helping the States in updating and maintaining land records and strengthening and modernization of the revenue machinery, survey and settlement, and training infrastructure . This scheme was merged with another scheme of computerization of land record and a new and enhanced scheme in the shape of National Land Records Modernization Programme (NLRMP) was launched in the year 2008-09.

(c)to(e): Funding under the SRA & ULR scheme was on 50-50 basis between the Centre and the States . The Union Territories were provided full Central assistance. Assistance was given, inter-alia, for purchase of modern survey equipment (like Global Positioning Systems, Electronic Total Stations, etc,) carrying out aerial surveys training and capacity building of the revenue functionaries; construction of record rooms for proper storage of land records; construction, repair and renovation of training institutes; and purchase of equipment for training etc. Under this scheme, funds amounting to Rs. 475.36 crore were provided to the States/UTs towards Central Share. The funds released to the States/UTs is as per the Annexure.